

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)

Notification No.21/2020 - Customs (N.T.)

New Delhi, dated the 9th March, 2020
19 Phalguna 1941 (SAKA)

In exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby make the following amendments in the Notification of the Central Board of Indirect Taxes and Customs No.20/2020-CUSTOMS (N.T.), dated 5th March, 2020 with effect from 10th March, 2020, namely: -

In the SCHEDULE-II of the said Notification, for serial No. 1 and the entries relating thereto, the following shall be substituted, namely: -

SCHEDULE-II

| Sl.No. | Foreign Currency | Rate of exchange of 100 units of foreign currency equivalent to Indian rupees | |
|--------|------------------|---|----------------------|
| (1) | (2) | (3) | |
| | | (a) | (b) |
| | | (For Imported Goods) | (For Exported Goods) |
| 1. | Japanese Yen | 73.55 | 70.80 |

[F.No.468/01/2020-Cus.V]

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